

ing with the situation arising out of the Textile strike in Bombay;

(b) what concrete steps the Centre propose to take to end the Bombay textile strike;

(c) whether suggestion in this respect had been received from the Indian Cotton Mills' Federation; and

(d) if so, the details thereof and the decision taken by Government on these suggestions?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI DHARAMVIR): (a) and (b) No, Sir. Industrial Relations in the Bombay Cotton Textile Industry are governed by the Bombay Industrial Relations Act, 1946 and the Maharashtra Recognition of Trade Unions Prevention of Unfair Labour Practices Act, 1971. The State Government which is the appropriate authority has been dealing with the situation arising out of the strike.

(c) and (d). Government have received a brief note from the Indian Cotton Mills Federation on the problems of the Cotton Textile Industry. There are no specific suggestions in the note for ending the textile strike.

Proposal to import cement under OGL

6200. SHRI B. V. DESAI: Will the Minister of INDUSTRY be pleased to state:

(a) whether his Ministry proposed to import cement under the open general licence;

(b) if so, whether his Ministry have considered that the partial decontrol policy should be supplemented by free imports of the commodity to regulate the price of free sale cement and to increase its availability; and

(c) whether a comprehensive proposal was placed by his Ministry before the Union Government and whether these proposals were prepared by the Ministry on the recommendations of the Ghosh Panel which studied problems of the

cement industry in depth and submitted its recommendations to Government in December, 1981?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) to (c) Government had recently announced that in order to meet partly the deficit in the cement supply in the short-term and also to meet the requirement of the categories of users who are not eligible to get cement out of the levy quota, the State Trading Corporation of India Limited and Public Sector agencies designated by the State Governments Union Territories will be freely allowed to import cement on account of actual users. The details procedure of imports is being worked out.

The decision to introduce the system of partial decontrol of cement was taken by the Government while considering the recommendations contained in the report submitted by the Committee on Development of Cement Industry under the Chairmanship of Dr. A. K. Ghosh, Chairman, Bureau of Industrial Costs and Prices.

रामगढ़ छावनी, बिहार के निकट विस्फोट

6201. श्री रीत लाल प्रसाद वर्मा :

क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या 28 अप्रैल, 1981 को बिहार में रामगढ़ सैनिक छावनी से 1/4 किलोमीटर की दूरी पर स्थित रसूल एंड कंपनी के विस्फोटक भण्डार में गंभीर विस्फोट के परिणामस्वरूप 7 व्यक्ति मौके पर मर गए थे;

(ख) क्या इस कंपनी के 17000 किलोग्राम और 18000 किलोग्राम विस्फोटक चांदवां खंड में आग्रे नदी की रेत में छिपाये गए पाए गए थे; और

(ग) क्या मैसर्स रसूल एण्ड कंपनी रामगढ़ छावनी इंडियन एक्सप्लोसिवज लिमिटेड, गोमियां (गिरिडीह) के लिए